

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

**FAO No. 3638 of 2018**

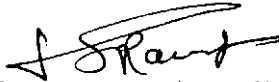
Shri Ram General Insurance Co. Ltd. .... Appellants  
V/s  
Niranjan Lal & anr. .... Respondents

**Respondent No. 2:**

Vinod Kumar S/o Gordhan Caste Saini, R/o Mohalla Delhi Wali Dhani Behror Road, Narnaul, Tehsil Narnaul, Distt. Mohindergarh (Driver-cum-owner of the offending Loading Tempo No. HR-66-7437).

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **19.12.2019(A)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on  
10<sup>th</sup> Sep, 2019.

  
Superintendent (Judl.),  
For Registrar (Judicial)  
11/9/19